

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.2156/2004

Monday, this the 22nd day of January 2007

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Smt. Neena Ranjan, Member (A)

Shri SB Gupta
S/o late Shri Mangal Sen Gupta
R/o 11 P Colony Qtr No.G-70
Mohkampur, Dehradun
Uttaranchal

(By Advocate: Shri AK Mishra)

..Applicant

Versus

1. The Director General
CSIR, Rafi Marg
New Delhi
2. The Director
Indian Institute of Petroleum
Mohkampur, Dehradun,
Uttaranchal

(By Advocate: Shri CBN Babu)

..Respondents

O R D E R (ORAL)

Hon'ble Shri Shanker Raju, Member (J):

Through this OA, applicant seeks consideration for promotion in Grade II (2). We do not find any averment in the reply as to the consideration of the applicant from the date his Juniors had been accorded the promotion. Though the applicant had prayed for consideration of promotion with effect from 1981 but the respondents

sought from the applicant through their Note on 2.4.2004 to clarify the basis of claiming promotion from 1981.

2. In the above view of the matter after hearing both the learned counsel, we dispose of this OA with a direction to the respondents to consider the claim of the applicant for promotion as Technician Grade II (2) w.e.f. 1.2.1981 keeping in light the rules, instructions and records of the applicant. This consideration would culminate into a reasoned order to be issued within a period of three months from the date of receipt of a copy of this order. No costs.

U R Ranjan

(Neena Ranjan)
Member (A)

S. Raju

(Shanker Raju)
Member (J)

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